

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1132/2018

RATTAN KAUR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 29-04-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
[IN CHAMBER]

For Petitioner(s) Mr. Chandra Bhushan Prasad, AOR

For Respondent(s) Mr. Uday Gupta, Adv.
Ms. Shivani Lal, Adv.,
Mr. M.K. Tripathi, Adv.
Mrs. Sarla Chandra, AOR
Mr. Rajeev Kumar Gupta, Adv.

Mr. Anil Kumar Tandale, AOR

Mr. Mahesh Kumar, Adv.
Mr. Sudarshan Rajan, AOR
Mr. Vijay Kumar Sharma, Adv.
Mr. Ramesh Rawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of Respondent No.35 from the array of parties is allowed. Name of the Respondent No.35 is deleted at the risk and cost of the petitioners.

As a last chance and as prayed for, four weeks' time is granted to learned counsel for the petitioners to take steps to serve the unserved Respondent Nos.12, 18, 22, 29 to 32, 36 and 38 to 42 failing which the present special leave petition qua Respondent Nos. 12, 18, 22, 29 to 32, 36 and 38 to 42 shall stand dismissed automatically without referring the matter to the Court.

(GULSHAN KUMAR ARORA)
COURT MASTER

(SANTOSH KUMAR)
COURT MASTER